

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION
INTERLOCUTORY APPLICATION NO.226170/2026
IN
CRIMINAL APPEAL NO. 1281/2022

VINOD AGARWAL AND ORS.

APPELLANT(S)

VERSUS

KAILASH SAHKARI AVAS SAMITI LIMITED AND ANR.

RESPONDENT(S)

O R D E R

Learned senior counsel, Dr. Sondhi appearing for the appellants in Criminal Appeal No. 1281/2022 submitted that there is an out-of-Court settlement between the appellants and respondent No.1/Samiti. In view of the said out-of-Court settlement dated 01.04.2026 arrived at between the parties, the appellants may be permitted to withdraw their appeal.

2. Learned senior counsel also submitted that the withdrawal of this appeal by the appellants would have no bearing on the right, title and interest as well as contentions of the respective parties in the connected cases which may be segregated from this appeal.

3. Learned counsel for the appellants in connected Criminal Appeal Nos.1280/2022, 1282/2022 and 1283/2022 and learned senior counsel for the respondent-Samiti in the connected cases submitted that they also endorse the submissions made by Dr. Sondhi. They in fact also submitted that the withdrawal of Criminal Appeal No. 1281/2022 would not come in the way of their rights, title and interest in the respective portions of the land and also all the contentions that they may raise in

their cases.

4. Noting the aforesaid submissions, we permit the appellants in Criminal No. 1281/2022 to withdraw this appeal in view of out-of-Court settlement dated 01.04.2026 arrived at between the parties, namely, the said appellants and respondent/Samiti.

5. We also record that the withdrawal of the aforesaid appeal would not come in the way of the respective parties raising their contentions in the connected appeals. The withdrawal of this appeal and the settlement arrived at between the appellants in this appeal and the respondent/Samiti would also have no bearing on the right, title and interest of the respective parties *inter se* in the connected matters.

6. In view of the aforesaid order, Criminal Appeal No.1281/2022 is segregated from the rest of the appeals and is withdrawn.

7. Thus, the application for withdrawal is allowed and the Criminal Appeal is dismissed as withdrawn in the aforesaid terms along with all pending applications.

8. The amended memo of parties be filed by the respective parties in the concerned appeals.

.....J.
(B.V. NAGARATHNA)

.....J.
(MANMOHAN)

NEW DELHI;
SEPTEMBER 08, 2026

ITEM NO.34

COURT NO.3

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CRIMINAL APPEAL NO(S). 1280/2022

VINAY KUMAR JAIN

Appellant(s)

VERSUS

SENIOR COOPERATIVE OFFICER AVAS VIKAS & ANR.

Respondent(s)

(IA No. 46493/2022 - AMENDMENT IN CAUSE TITLE
 IA No. 57948/2014 - App. for exempt. from filing O/T
 IA No. 57948/2014 - App. for exempt. from filing O/T
 IA No. 13947/2016 - App. for permission to file supply Counter Aff.
 IA No. 13948/2016 - EXEMPTION FROM FILING O.T.
 IA No. 292059/2025 - EXEMPTION FROM FILING O.T.
 IA No. 17668/2012 - PERMISSION TO FILE ANNEXURES
 IA No. 16682/2012 - STAY APPLICATION)

WITH

Crl.A. No. 1282/2022 (II)
 (IA No. 291688/2025 - EXEMPTION FROM FILING O.T.
 IA No. 291664/2025 - EXEMPTION FROM FILING O.T.
 IA No. 20185/2012 - STAY APPLICATION)

Crl.A. No. 1281/2022 (II)
 (IA No. 226170/2026 - WITHDRAWAL OF CASE / APPLICATION)

Crl.A. No. 1283/2022 (II)
 (IA No. 15680/2013 - App. for impleadment
 IA No. 27973/2012 - CONDONATION OF DELAY IN FILING
 IA No. 15681/2013 - EXEMPTION FROM FILING O.T.
 IA No. 896/2013 - EXEMPTION FROM FILING O.T.
 IA No. 895/2013 - STAY APPLICATION)

Date : 08-09-2026 These matters were called on for hearing today.

CORAM : HON'BLE MRS. JUSTICE B.V. NAGARATHNA
 HON'BLE MR. JUSTICE MANMOHAN

For Appellant(s) Ms. Purnima Bhat, AOR

Dr. Aditya Sondhi, Sr. Adv.
 Mr. Pawan Reley, AOR
 Mr. Sajal Awasthi, Adv.
 Mr. Akshay Lodhi, Adv.
 Mr. Gaurav Kumar, Adv.
 Mr. Tanish Rawat, Adv.
 Ms. Simran Singh, Adv.
 Mr. Prakhar Agarwal, Adv.

Mr. Aradhya Agarwal, Adv.

Mr. Divyanshu Sahay, Adv.

Mr. E. C. Agrawala, AOR

Mr. Akshay Sahay, Adv.

Ms. Shradha Narayan, Adv.

Mr. Shubham Kumar, Adv.

Mr. Siddhant Sahay, Adv.

For Respondent(s) Mr. Deepak M Nargolkar, Sr. Adv.

Mr. Syed Ahmad Saud, Adv.

Mr. Mohd. Parvez Dabas, Adv.

Mr. Uzmi Jameel Husain, Adv.

Mr. Daanish Ahmed Syed, Adv.

Mr. Mohd Shahib, Adv.

M/s Shakil Ahmad Syed, AOR

Mr. Yasharth Kant, AOR

Ms. Sonal Kushwah, Adv.

Mr. Abhinav Sharma, Adv.

Mr. Ankit Goel, AOR

Mr. Deepak M Nargolkar, Sr. Adv.

Mr. Syed Ahmad Saud, Adv.

Mr. Mohd. Parvez Dabas, Adv.

Mr. Uzmi Jameel Husain, Adv.

Mr. Daanish Ahmed Syed, Adv.

Mr. Mohd Shahib, Adv.

M/s Shakil Ahmad Syed, AOR

UPON hearing the counsel the Court made the following

O R D E R

I.A.No.226170/2026 in Criminal Appeal No. 1281/2022:

1. Criminal Appeal No.1281/2022 is segregated from the rest of the appeals.
2. The application for withdrawal is allowed and the Criminal Appeal is dismissed as withdrawn along with all pending applications in terms of the signed order.
3. The amended memo of parties be filed by the respective parties in the concerned appeals.

(RADHA SHARMA)

ASTT. REGISTRAR-cum-PS

(Signed order is placed on the file)

(DIVYA BABBAR)

COURT MASTER (NSH)